

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE BENCH
AT CHENNAI**

**OA No 3 OF 2023 (SZ)
And
OA No 16 OF 2023 (SZ)**

IN THE MATTER OF:

Dr. Patanjali Sastry, Applicant

Vs

Union of India and Others Respondents

And

Dr. Patanjali Sastry, Applicant

Vs

State of Andhra Pradesh and Others Respondents

REPORT FILED BY THE IRRIGATION 8th RESPONDENT

DATE – 02.10.2024



**M/s MADHURI DONTI REDDY
ADVOCATE**

STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH

A.P. POLLUTION CONTROL BOARD

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**REPORT FILED BY THE 8TH RESPONDENT WATER RESOURCES /
IRRIGATION DEPARTMENT, A.P BEFORE THIS HON'BLE NATIONAL GREEN
TRIBUNAL AT CHENNAI IN OA NO.03/2023 AND OA NO.16/23(SZ)**

It is submitted that the Suo-moto application was registered by the Hon'ble National Green Tribunal (Principal Bench), New Delhi, based on the application of Dr. T Patanjali Sastry sent to Tribunal by letter petition, which has been treated and registered as Original Application No.598/2022. The National Green Tribunal (Principal Bench), New Delhi in its order dated 16.01.2023 transferred the O.A.No.598 of 2022 to Southern Bench of the Tribunal at Chennai and tagged with O.A.No.03 of 2023 and the above matter is has come up before this Hon'ble tribunal on 21-08-2024 and directed this respondent to file report as follows;

- a. The Irrigation Department of Andhra Pradesh is constructing the regulators of Kolleru Lake vide G.O. (Ms.) No. 63 dated 02.12.2020. Pursuant to the same, tenders were called for. However, it is stated today that the work is yet to be commenced, as they are required to obtain permission from the Andhra Pradesh SCZMA and also the Andhra Pradesh Pollution Control Board (APPCB).
- b. The learned counsel would also state that without getting such clearances from the appropriate authorities, they will not commence the work. The said undertaking is recorded.
- c. Let the Irrigation Department file its report setting out the undertaking of the same.

d. Post the matter on 02.09.2024.

1. It is submitted that as per the directions of this Hon'ble Tribunal dated 21.08.2024 the 8th respondents (Water Resources/Irrigation Department) submit as follows:
2. It is submitted that, the Government of Andhra Pradesh has accorded Administrative Sanction for the construction of 3 Regulators across Upputeru River in Akividu and Mogalthuru Mandals in West Godavari District respectively. The Name of the works sanctioned are as follows:
 - A. Construction of Regulator across Upputeru at Km 0.560 near Dumpagadapa Village in Akividu Mandal of West Godavari District for an amount of Rs.87.00 Crores vide G.O.RT.No.360 Dt: 22.02.2022
 - B. Construction of Regulator cum Bridge cum Lock on Upputeru Straight Canal at Km 1.400 in Padatadika Village limits of Mogalthuru Mandal in West Godavari District for an amount of Rs. 136.60 Crores vide G.O.RT.No.361 Dt: 22.02.2022.
 - C. Construction of Regulator cum Bridge cum Lock on Upputeru River at Km 57.950 (M36/0) in Mollaparru Village limits of Mogalthuru Mandal in West

Godavari District for an amount of Rs. 188.40 Crores vide G.O.RT.No.362 Dt: 22.02.2022.

Further, the Technical Sanction for the same was issued by the Chief Engineer, Godavari Delta System, Dowlaiswaram, East Godavari District for the above 3 works for an amount of Rs. 412.00 Crores vide Proceedings No. CE/GDS/DWM/T/AEE.1/JTO/128E, Dt: 19.05.2022.


Accordingly, the Tenders has been called for the above 3 works (combined) by the Superintending Engineer, Irrigation Circle, Eluru vide Tender Notice vide SE/IC/ELR/DB/ ATO.1/F-TENDER NOTICE/1896SE dated 09.06.2022 as per the Minutes of the Meeting of State Level Technical Committee held on 16.05.2022. But there is no response from the bidders and hence, the 2nd call of Tenders has been floated and issued Tender Notice vide SE/IC/ELR/DB/ ATO.1/F-TENDER NOTICE/2124SE dated 30.06.2022 by the Superintending Engineer, Irrigation Circle, Eluru. But there is no response from the bidders for the 2nd Tender Notice also.

The same was informed by the Superintending Engineer, Irrigation Circle, Eluru vide Lr.No. SE/IC/ELR/DB/ATO.1/F-Modern/1810SE dated 24.08.2023 and the same was appraised by the Chief Engineer, Godavari Delta System, Dowlaiswaram to the Principal Secretary to the Government, Water Resources Department, AP Secretariat, Velagapudi for Recasting of the Estimates for the above works with the current SSR 2023-24 and for obtaining Revised Administrative Approval for the Revised Estimate Amount **Rs.472.00 Crores** vide Lr.No. CE/GDS/DWM/OT-2 /AEE1/ JTO/ 52GOVT Dt: 07.09.2023.

It is submitted that no activity has taken place as on date in the above said subject locations as the Revised Administrative Approval was awaited from the Government for taking further necessary action and this respondent undertakes that after obtaining all necessary permission from the concerned departments required as per law then only the said work will be commenced.

This report is submitted in pursuance to the orders of the Hon'ble National Green Tribunal in O.A.No. 3 /2023, dt.21.08.2024 for kind perusal of the Hon'ble Green Tribunal and pass such orders as deemed fit and thus render justice.

Dated at Dowlaiswaram on this the 27th day August 2024


27/8/2024
Chief Engineer,
Godavari Delta System
Dowlaiswaram